

NATIONAL COMPANY LAW TRIBUNAL
COURT ROOM NO. 1,
MUMBAI BENCH

Item No. 7

MA 4064/2019 IA 1742/2021 in C.P. (IB) 1239(MB)2018

CORAM:

SH. PRABHAT KUMAR JUSTICE VIRENDRASINGH BISHT (Retd.)
HON'BLE MEMBER (TECHNICAL) HON'BLE MEMBER (JUDICIAL)

ORDER SHEET OF THE HEARING ON **24.07.2024**

NAME OF THE PARTIES: **BANK OF BARODA V/s TOPWORTH PIPES
& TUBES PVT LTD**

Section 7 of the Insolvency and Bankruptcy Code, 2016 and Rule 11

ORDER

MA 4064/2019 in C.P. (IB) 1239(MB)2018

- 1) Ms. Honey Satpal, Ld. Counsel for the Applicant, Ms. Lipsa, Ld. Counsel for the Respondent No. 11, Mr. Anurag Katarki, Ld. Counsel for the Respondent No. 50, Ms. Vibha Joshi, Ld. Counsel for the Respondent Nos. 23 & 44 and Ms. Saiee Nirgude, Ld. Counsel for the Respondent Nos. 32, 36, 37, 49, 52, 72 & 73 are present.
- 2) Ld. Counsel for the Applicant submits that she has hard Copies of Replies from Respondent Nos. 24, 44 and 50, however, she further submits that though the Respondent Nos. 3 & 4 have filed and placed on record their Replies, she has not yet been served with Hard Copies. In that view of the matter, Respondent Nos. 3 & 4 are hereby directed to serve copies of their Replies upon the Applicant, forthwith. Applicant further submits that they need some time to file and place on record brief notes on the Replies filed

by the Respondents. Time is allowed. Applicant herein is at liberty to file and place on record brief notes of arguments by way of an Affidavit.

- 3) Ld. Counsel for Respondent Nos. 32, 36, 37, 49, 52, 72 & 73 seeks some time to proceed further in the matter. However, Ld. Counsel for the Applicant informs that the present Interlocutory Application has already proceeded *ex parte* against the Respondent Nos. 52 and 72, but, in the interest of justice, this Bench allow Respondent Nos. 52 and 72, to file and place on record Affidavit in Replies, subject to payment of cost to the tune of Rs. 5,000/- each to be paid in Bharatkosh. Needless to say, Affidavit in Replies be filed and placed on record well before the adjourned date thereby duly serving copies thereof to the other side well in advance.
- 4) Rest of the Respondents are now proceeded *ex parte*.
- 5) Stand over to 12.08.2024, for further consideration and hearing.

IA 1742/2021 in C.P. (IB) 1239(MB)2018

- 1) Ms. Honey Satpal, Ld. Counsel for the Applicant is present.
- 2) The present Interlocutory Application has been filed seeking closure of the liquidation of the Process, which will be taken up after disposal of MA 4064 of 2019. Stand over to 12.08.2024, for further consideration and hearing.

Sd/-

**PRABHAT KUMAR
MEMBER (TECHNICAL)**

Sd/-

**JUSTICE VIRENDRASINGH BISHT
MEMBER (JUDICIAL)**